

**ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE TRAVANCORE-COCHIN CHEMICALS LIMITED, UDYOGAMANDAL AND RELATED PAPERS**

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SARDAR IQBAL SINGH) :** Sir, on behalf of Shri O. V. Alagesan I beg to lay on the Table, under sub-section (3) of section 619-A of the Companies Act, 1956, a copy each of the following papers :—

- (i) Thirteenth Annual Report and Accounts of the Travancore-Cochin Chemicals Limited, Udyogamandal, for the year ended the 31st March, 1965, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-5844/66 for (i) and (ii).]

**THE DELHI SALES TAX (AMENDMENT) RULES, 1966**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT) :** Sir, I beg to lay on the Table a copy of Notification No. F. 3(6)-65-Fin.(E), dated the 1st March, 1966, publishing the Delhi Sales Tax (Amendment) Rules, 1966, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, issued by the Delhi Administration. [Placed in Library. See No. LT-5873/66.]

**MINISTRY OF FINANCE NOTIFICATIONS**

**SHRI B. R. BHAGAT :** Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance :—

- (i) Seven Notifications under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-5875/66.]

- (ii) Nine Notifications under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-5874/66.]

**ANNOUNCEMENT RE EXTENSION OF THE 55TH SESSION**

**MR. CHAIRMAN :** I have to inform Members that the current Session of the Rajya Sabha will be extended up to April 7, 1966. There will also be Question Hour during the extended period, that is, April 4, 5, 6 and 7.

**ALLOTMENT OF TIME RE THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1966**

**MR. CHAIRMAN :** I have also to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return of the Appropriation (Vote on Account) Bill, 1966, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

**ENQUIRY RE CALLING ATTENTION NOTICE ON DEMONSTRATION BY UNIVERSITY AND COLLEGE TEACHERS**

**SHRI D. I. SEN GUPTA (West Bengal) :** Mr. Chairman, yesterday Shri Sulaiman Sait and myself have given notice calling attention of the Education Minister to the problems of the university and college teachers. University and college teachers from different parts of India came before Parliament and demonstrated for the fulfilment of a simple demand, i.e. the demand for the U.G.C. scales of pay. The University Grants Commission and the Education Minister stand committed to giving them the University Grants Commission scales of pay. But for certain reasons of funds and a quarrel between the Finance Ministry and the Education Ministry, it is not being implemented. In my home State of West Bengal the problem has taken a